

BEFORE SHRI RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice: Department of Legal Affairs
Room No. 409, "A" Wing
Shastri Bhawan, New Delhi-110001.

Appeal No. 29/AS(RY)/IC/RTI/2016

IN THE MATTER OF

Ms. Tajinder Kaur Kohli,
D/o Late Harnam Singh Kohli,
R/o 07-B, LIG Flats,
Rajouri Garden,
New Delhi-110027.

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhawan,
New Delhi.

Respondent

ORDER

Dated: 01/11/2016

Ms. Tajinder Kaur Kohli (hereinafter, the Appellant) vide her appeal dated 8/10/2016 (received in this office on 14/10/2016) submitting that the information sought in her application has not been supplied and she is the complainant and she has a fundamental right to seek information, whether any action has been taken or not on her complaint.

2. The CPIO, Deptt. of Legal Affairs (hereinafter, the Respondent) has informed the Appellant vide letter dated 30th September, 2016 that Hon'ble Minister of Law & Justice has forwarded your letter dated 17/8/2016 to Secretary, Department of Justice vide e-office No. 256817 dated 1/9/2016 for necessary action and requested the Appellant to pursue the matter further with Secretary, Department of Justice. The Appellant being aggrieved by the decision of CPIO and filed the present appeal dated 08/10.2016 (received in this Department on 14/10.2016).

3. After careful examination of the matter, I am of the considered view that the CPIO of this Department has already replied RTI application of the Appellant dated 30/9/2016 requesting her to pursue the matter further with Secretary, Department of Justice as the Appellant's application has been transferred to them. However, it appears that the applicant/appellant is not satisfied

with the answer and has filed an appeal. As far as Department of Legal Affairs is concerned, the information sought is not concerned with this Department. Moreover, the basic function of this Department is to inter-alia, give legal advice to Ministries/Departments only. Thus, I upheld the reply given by CPIO to the appellant.

4. The appeal is disposed of accordingly.

5. In case, the Appellant is not satisfied/aggrieved this information order, she may file a Second Appeal within 90 days before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.


(RAMAYAN YADAV)

Additional Secretary & First Appellate Authority

Copy to:-

1. Ms. Tajinder Kaur Kohli, D/o Late Harnam Singh Kohli, R/o 107-B, LIG Flats, Rajouri Garden, New Delhi-110027.
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. of Legal Affairs, Shastri Bhawan, New Delhi.
- ✓ 3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001